

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No.37/TT/2020

Dated 2.3.2020

To,

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Truing up of transmission tariff of 2014-19 period and determination of tariff for 2019-24 period for 8 nos. of assets under Eastern Region Strengthening Scheme XIV in Eastern Region.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 12.3.2020:-

2. With regard to additional capitalization during 2014-19 period clarify/submit the following information:-

- i. IDC discharged upto COD of Asset-III as claimed in the IDC discharge statement of the instant petition does not match with IDC statement as given in Page 11 of the Commission's order dated 4.10.2019 in Petition No. 271/TT/2018. Clarify the reasons of mismatch and submit the revised IDC discharge statement in case there is any change.
- ii. Certify that there is no de-capitalisation/replacement of any assets on account of present scope of work covered in the instant petition of Asset-I as per directions of the Commission in order dated 29.5.2019 in Petition No. 163/TT/2018.
- iii. The details of additional capitalization for Asset-I name of asset/work, date of start and completion of work, quarter-wise expenditure pertaining to unexecuted work per the directions of the Commission in the order dated 29.5.2019 in Petition No. 163/TT/2018.
- iv. With regard to additional capitalization claimed during 2014-15 to 2018-19, submit details in the following format for all assets covered in the instant petition:-

Party	Asset/Work	Year-wise actual capitalization (2014-19)	Original liability	Year-wise addition in liability	Un-discharged liability as on COD	Un-discharged liability as on 31.3.2019

3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/
(Rajendra Kumar Tewari)
Bench Officer